

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

**C.P. (I.B) No. 59/9/NCLT/AHM/2017
Gujarat High Court**

Coram:


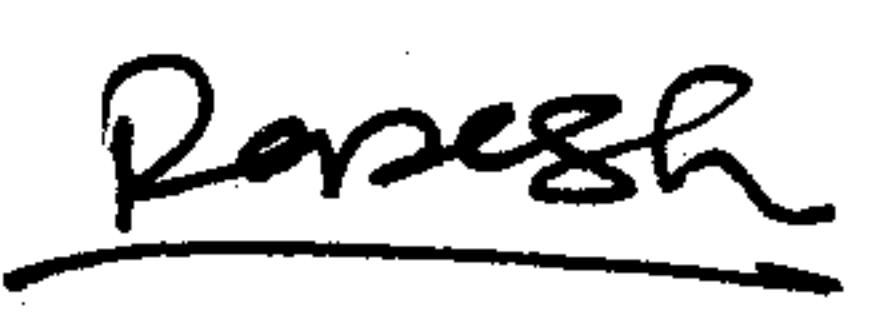

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.08.2017**

Name of the Company: Aarti Industries Ltd.
V/s.
Khushbu Vinyl Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1.	HARMISH K. SHAH	Advocate	Respondent	
2.	Rasesh Parikh	Advocate	Applicant (operational creditor)	
3.	Sanjeev Bhatt	Advocate	depositor	

ORDER

Learned Advocate Mr. Rasesh Parikh i/b Learned Advocate Mr. H M parikh present for Operational Creditor/ Applicant. Learned Advocate Mr. Harmish Shah present for Respondent.

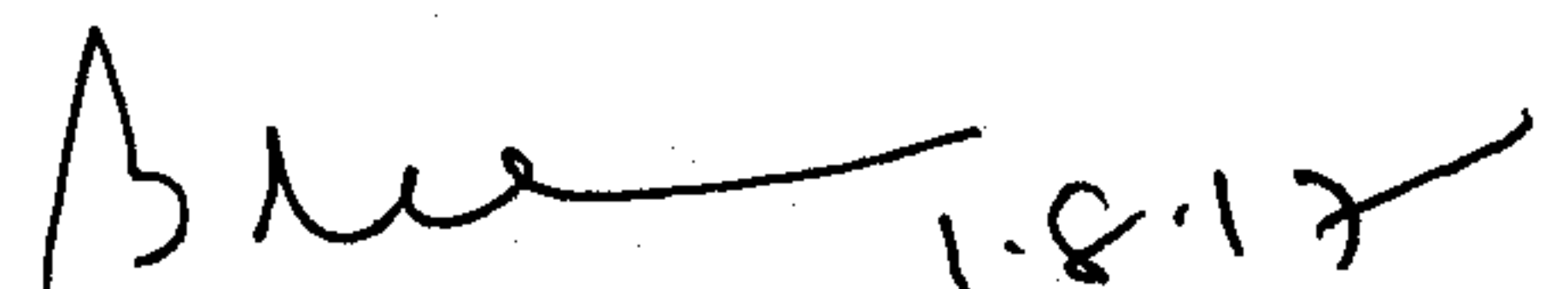
Reply filed by Respondent.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondent.

Learned Counsel for applicant sought permission to withdraw the permission in order to file fresh application by showing the name and description of the applicant correctly.

Applicant is permitted to withdraw the application with liberty to file fresh application provided if it is not barred by limitation.

Application is disposed of accordingly.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 1st day of August, 2017.